

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 24/82-ALC4/2009 MEETING DATE : 08.09.2009

The Meeting No.24/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 08.09.2009 under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-239	M/S Shiva Pharmachem Pvt. Ltd.
Norms Committee Meeting No.24/10	F.No.01/82/050/001528/AM09
Meeting Date: 08.09.2009	RA F.No.34/24/040/00143/AM09
Adv.Lic.No.3410023162 dated 07.01.2009	
Committee considered case as per agenda and heard the representative of firm appeared for personal hearing to explain his case. He was asked as to why he has not submitted the required technical details at the time of filing the application for issue of Advance Authorisation, but he could not give any justification. Committee, after detailed deliberations, decided to maintain the earlier decision taken in 43/82 meeting held on 20.01.2008.	

Case No.B-240	M/S Dalas Biotech Ltd.
Norms Committee Meeting No.24/10	F.No.01/82/050/01129/AM07
Meeting Date: 08.09.2009	RA F.No.05/24/040/00460/AM07
Adv.Lic.No.0510192407 dated 11.08.2006	
Committee considered case as per agenda and observed that the firm was given opportunity of personal hearing before the Committee to explain their case, but the representative of the firm did not appear for personal hearing. Committee, after detailed deliberations, decided to maintain the earlier decision taken in 11/82 meeting held on 17.07.2007.	

Case No.B-241	M/S Biological E. Ltd.
Norms Committee Meeting No.24/10	F.No.01/82/050/00432/AM09

Meeting Date: 08.09.2009	RA F.No.09/24/040/00575/AM08
Adv.Lic.No.0910033528 dated 03.04.2008	
Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:24/24/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00521/AM10/	RLA File :11/24/040/00008/AM10/	Lic.No/Date:1110020502 16.06.2009	Defer Date:06.10.2009
	Decision :Committee decided to defer case for 06.10.2009 for comments of Ministry of FPI.			

2

Case No.:1/24/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved	
HQ File :01/82/050/00498/AM10/	RLA File :07/24/040/00204/AM10/	Lic.No/Date:0710066662 25.08.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/08 meeting held on 08.04.2008 and in consultation with technical authority decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

3

Case No.:2/24/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved
HQ File :01/82/050/00499/AM10/	RLA File :09/24/040/00188/AM10/	Lic.No/Date:0910039064 25.08.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Bicalutamide	1 Kg.	1.	4-Amino-2-Trifluoro Methyl	1.47 kg
		2.	P-Fluoro Thio Phenol	0.53 kg
		3.	Tetrahydrofuran	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:3/24/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00500/AM10/	RLA File :09/24/040/00205/AM10/	Lic.No/Date:0910039065 25.08.2009	Defer Date:06.10.2009
	Decision :Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

5	Case No.:5/24/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00502/AM10/	RLA File :04/24/040/00126/AM10/	Lic.No/Date:0410107199 25.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of DIPP.			

6	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

8	Case No.:17/24/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00514/AM10/	RLA File :05/23/040/00011/AM10/	Lic.No/Date:0510248486 27.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:7/24/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
			Lic.No/Date:0310535512	

HQ File :01/82/050/00504/AM10/	RLA File :03/94/040/00461/AM10/	27.08.2009	Defer
Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			Date:06.10.2009

10	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

11	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

12	Case No.:10/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:11/24/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00508/AM10/	RLA File :09/24/040/00212/AM10/	Lic.No/Date:0910039090 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:12/24/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved	
	HQ File :01/82/050/00509/AM10/	RLA File :09/24/040/00176/AM10/	Lic.No/Date:0910039095 28.08.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/93/2009-PI.III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty allowed

5-Chloro-2,3-dihydro-1(piperidin—4yl)1H-Benzimidazol-2-one	1 kg.	1.	Methyl Acrylate	2.16 kg
		2.	Sodium Methoxide	0.85 kg
		3.	Methanol	1.31 kg
		4.	Chloroform	1.16 kg
		5.	Ethyl Chloroformate	1.04 kg
		6.	Toluene	1.70 kg
		7.	Raney nickel	0.015 kg
		8.	2,5-Dichloro Nitro Benzene	1.21 kg
		9.	Carbon	0.031 kg
RA concerned may take further necessary action as per above decision of NC				

15	Case No.:13/24/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00510/AM10/	RLA File :09/24/040/00201/AM10/	Lic.No/Date:0910039098 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

16	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

19	Case No.:18/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2009	Status:Case
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		08.09.2009	Approved	
HQ File :01/82/050/00515/AM10/	RLA File :03/94/040/00467/AM10/	Lic.No/Date:0310535741 28.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DOP vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budnoside
Budecort 200 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
[Budinoside = 0.04 gms/Inhaler]		2.	Butyraldehyde	0.350 kg
Budecort 100 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
[Budinoside = 0.02 gms/Inhaler]		2.	Butyraldehyde	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:19/24/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Bio-technology.			

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Case No.:20/24/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved	
HQ File :01/82/050/00517/AM10/	RLA File :03/95/040/00320/AM10/	Lic.No/Date:0310535903 31.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levitiracetam	1 Kg.	1.	Methanol	0.71 kg
		2.	Methylene Chloride	3.74 kg
		3.	Ethyl Acetate	1.49 kg
		4.	Activated Carbon	0.0128 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

23	Case No.:22/24/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00519/AM10/	RLA File :03/95/040/00240/AM10/	Lic.No/Date:0310535934 31.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

24	Case No.:23/24/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00520/AM10/	RLA File :03/94/040/00395/AM10/	Lic.No/Date:0310535942 31.08.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

25	Case No.:25/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00522/AM10/	RLA File :03/94/040/00409/AM10/	Lic.No/Date:0310535978 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:26/24/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00523/AM10/	RLA File :52/24/040/00010/AM10/	Lic.No/Date:5210028021 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

27	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer

	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			Date:06.10.2009
28	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			
29	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			
30	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			
31	Case No.:31/24/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00528/AM10/	RLA File :09/24/040/00137/AM10/	Lic.No/Date:0910039225 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			
32	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:06.10.2009
	Decision : Committee decided to defer case for 06.10.2009 for comments of Department of Pharmaceuticals.			
33	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771	Defer

		02.09.2009	Date:06.10.2009
Decision : Committee decided to defer case for 06.10.2009 for comments of Department of C&PC.			

34	Case No.:34/24/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2009 08.09.2009	Status:Case Approved
	HQ File :01/82/050/00531/AM10/	RLA File :08/24/040/00138/AM10/	Lic.No/Date:0810082670 02.09.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			